

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH



No. M.A. 350/00420/2014
O.A. 220 of 2012

Date of order : 3.3.2016

Present : Hon'ble Justice Shri Vishnu Chandra Gupta, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

MANOJ MALVIYA

VS.

UNION OF INDIA & ORS. (Home Affairs)

For the Applicant : Mr. K. Sarkar, Counsel

For the Respondents : Ms. M. Bhattacharyya, Counsel

ORDER (Oral)

Justice Shri Vishnu Chandra Gupta, Judicial Member:

Ld. Counsel for the parties are present.

2. During the pendency of O.A. 220 of 2012 some order was passed on the application. The applicant asked for stay of operation of that order which has been annexed as Annexure MA-4 which is dated 3.7.2014 and communicated vide letter dated 24.7.2014 wherein the request made by the petitioner/applicant Manoj Malviya was declined.

3. As no relief has been sought in this respect in the main petition, therefore, no order can be passed in absence thereof.

4. The M.A. is, accordingly, disposed of. There shall be no order as to costs.

5. Ld. Counsel for the respondent No. 1 submits that there is no need to

submit reply on behalf of the respondents. The O.A. be listed for orders on
1.6.2016.

(Jaya Das Gupta)
MEMBER(A)

(Vishnu Chandra Gupta)
MEMBER(J)

SP